

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.914 of 2003

(A)

New Delhi, this the 8th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

K.R. Chandrasekaran
Deputy Educational Advisor
Room No.105, D-Wing,
Shastri Bhawan,
New Delhi-110001.

....Applicant
(By Advocate : Shri C.N. Sreekumar)

Versus

1. Union of India
Throgh Secretary
Ministry of Human Resource Development
Department of Education,
Sastri Bhawan, New Delhi.
2. Secretary, UPSC,
Dholpur House,
New Delhi.
3. Dr. D.K. Paliwal
Deputy Education Adviser,
5th Floor, C-Wing,
Sastri Bhawan, New Delhi.

....Respondents

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

The applicant was appointed as Assistant Educational Adviser (AEA) in the year 1994. He completed five years of service in the year 1999, but no Departmental Promotion Committee meeting was conducted. In February, 2002, the Departmental Promotion Committee meeting took place and the applicant was given ad-hoc promotion to the post of Deputy Educational Adviser in March 2002. The ad-hoc promotion period of the applicant was extended. The applicant had been reverted on 24.3.2003. In this regard, he has submitted a representation on 25.3.2003, which is pending consideration before respondent No.1.

Ms Ag

(3)

2. Keeping in view the aforesaid facts and that the representation has only been made recently, it is directed that respondent no.1 would consider and pass a speaking order on the representation, a copy of which is Annexure A/5. The exercise should be completed within a period of two months from the date of receipt of a certified copy of this order and it should be communicated to the applicant. Applicant ~~hereafter~~ may, if so advised, take appropriate legal recourse.

3. OA is disposed of in the aforesaid terms at the admission stage itself.

Issue DASTI.

Om
(S.K. Mathotra)
Member (A)

16 Aug
(V.S. Aggarwal)
Chairman

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